

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

RAJYA SABHA

**UNSTARRED QUESTION NO. 2268
ANSWERED ON 09.08.2023**

NEW TRANSFER POLICY OF KVS

2268 # SHRI JAVED ALI KHAN:

Will the Minister of **Education** be pleased to state:-

- (a) whether New transfer policy of Kendriya Vidyalaya Sangathan (KVS) has drastically reduced weightage given for same station posting of spouses;
- (b) if so, whether the DoPT orders regarding mandatory posting of Government spouse at same place, are not being followed in KVS;
- (c) if so, details of pending cases of posting of spouses at same station in KVS during last three years;
- (d) whether this will not lead to disruptions in family life and thus reduce share of women in workforce; and
- (e) if so, steps being taken by Government for ensuring posting of spouse at same place in KVS?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)**

(a) to (e) Transfer guidelines / policies of the institution are in place to ensure achievement of the objective of Kendriya Vidyalaya Sangathan (KVS), with regard to all stakeholders. KVS Transfer Policy 2023 aims to give better stability to the teaching process by prescribing a defined tenure for teaching and non-teaching staff. Further, the policy is comprehensive and school-centric in order to ensure balanced availability of staff and a uniform standard of education for all students in 1250 functional KVs across the country.

As per information received from KVS, stakeholder consultations were carried out at various levels and comments, suggestions / inputs were invited from all stakeholders including Deputy Commissioners, Directors, Zonal Institutes of Education and Training, Principals, Associations, Teaching and Non-teaching cadre.

Further, the previous Transfer Guidelines / Policy of KVS was also reviewed, before framing the final KVS Transfer Policy 2023.

The Transfer Policy 2023 is school-centric and supports the needs of all employees subject to the requirements of the organization and availability of vacancy. Transfer Counts have been realigned to take into account different aspects of all the employees, including those with spouse in KVS or other Government organisations. There are specific provisions in Transfer Policy 2023 for consideration of spouse cases subject to availability of vacancies. The policy is aligned with the Central Government Rules and Regulations on transfer-posting. Weightage in terms of Transfer Counts and Displacement Counts is accorded to transfer requests on spouse ground. In addition, request for transfer on spouse ground is also considered in exceptional circumstances where both spouses are KV employees or one spouse is KV employee and the other is a Central Government / Defence employee / Central Public Sector Undertakings / Central Autonomous Bodies / State Government employee and the tenure of the KV employee has not been completed but stay at station is more than 3 years. Representations as and when received are addressed as per extant policies and as early as possible.
